

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/30/KOB/2024
SECTION	SEC. 95 (1)IBC R/W RULE 7(2) AAA
NAME OF PARTIES	STRESSED ASSETS MANAGEMENT BRANCH V/S RENJITH JOSEPH
PETITIONERS ADVOCATE/ PROFESSIONAL	INDIA LAW
RESPONDENTS ADVOCATE/ PROFESSIONAL	

24th JULY 2024

ORDER

CP(IBC)/30/KOB/2024

Learned Counsel, Mr. Vinod P V appears on behalf of the Petitioner. Learned RP, Mr. P D Vincent appears through virtual mode and submits that he has filed the Report. However, the same is stated to be lying in defect with the Registry. RP is directed to make necessary endeavour to cure the defects and place his Report on record at least two days before the next date of hearing.

Learned Counsel, Mr. Girish Kumar V C appears on behalf of the virtual mode and takes notice on behalf of the Personal Guarantor and seeks time to file Vakalathnama and reply affidavit. Time granted, let the same be done within a period of one week. Copy of the reply affidavit shall be served on the other side.

List this matter for further consideration on **01.08.2024**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**